

(12) ✓

12/2/92

By Counsel to the
N/A Court the matter
adj to 17/6/92
for final hearing
for
12/3/92

12. 243/87

Per TRIBUNAL Date: 17.6.92.

As no circuit Bench is
functioning during 15.6.92
to 19.6.92 at Nagpur.

Hence, the matter is
adjourned to 15-7-92
for final hearing at Nagpur

[Signature]
For Court Officer.

Per Tribunal Date: 15/7/92

Applicant in person / / None

Advocate / Respondent by None

Counsel.

The matter adjourned to 14/9/92
for F.H.

[Signature]
Dy. Registrar

Per Tribunal Date: 16/9/92

Applicant in person / by Mr. V.D. Phadnis

Advocate / Respondent by None

Counsel. For want of time

The matter adjourned to 31/11/92
for final hearing

[Signature]
Dy. Registrar

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Per Tribunal

Dated 3.11.92

As Division Bench is not functioning during 2.11.92 to 6.11.92 at Nagpur. The matter is adjourned to 19.1.93 for final hearing at Nagpur.


For Court Officer

Dated: 19.1.93

Mr. Y.B. Phadnis, Counsel for the applicant. Mrs. Vandile, Counsel for the respondents.

By consent adjourned to 21.1.93 for final hearing.


(V.D. Deshmukh) (M.Y. Priolkar)
m(J) m(A)